The 2nd June 1960

No.LTL.47/59.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

(Received the assent of the President on the 27th May 1960)

ASSAM ACCIUSITION OF THE PROPERTY OF ASSAM ACCIUSITION OF THE PROPERTY OF THE PRO

THE ASSAM ACQUISITION OF LAND FOR FLOOD CONTROL AND PREVENTION OF EROSION (VALIDATION) ACT, 1959

(As passed by the Assembly)

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An

Act

to provide for the validation of acquisition of certain land for flood control and prevention of erosion.

Whereas it is expedient to validate the acquisi-Pream ble tion of certain land for the purpose and in the manner hereinafter appearing;

Short title. commencement.

- 1. (1) This Act may be called the Assam Acquiextent and sition of Land for Flood Control and Prevention of Erosion (Validation) Act, 1959.
 - (2) It extends to the whole of the State of
 - (3) It shall come into force at once.

Validation of acquisition already mode.

- 2. (1) Notwithstanding anything contained in the Assam Act Assam Acquisition of Land for Flood Control and Prevention of Erosion Act, 1955 (hereinafter referred to as the 'said Act'), any land taken over for the purposes of constructions of embankments or carrying out works or other development measures in connection with flood control or prevention of erosion before this Act came into force, except where acquisition was made validly under any other law for the time being in force, shall be deem to have been validly acquired under the provisions of the 'said Act' and the land shall absolutely vest and shall always deemed to have been vested in the State Government from the date the land was actually taken possession of.
- (2) The Collector shall, as soon as may be, after the commencement of this Act, publish, by notification in the official Gazette, the description of land deemed to have been acquired under sub-section (1).

Compensation.

- 3. The Collector shall, within a period of six months from the date of commencement of this Act, assess the value of land deemed to have been acquired under Section 2 in accordance with the principles contained in section 6 and make an award under Section 8 of the said Act respectively. of the land shall further be entitled to an interest at the rate of 6 per cent per annum on the value of the award for the period from the date of the land was actually taken possession of to the date of award.
- Protection of 4. No suit, prosecution or other legal proceedings action taken shall lie against any person for doing anything which in good is in good faith done or intended to be done it connection with the land deemed to have been acquired under Section 2 of this Act.

Application of the provisions of the said Act shall apply, mutatis mutandis in respect of the acquisition of the land deemed to Act VI of have been acquired under Section 2 of this Act.

Removal of doubts.

6. If any question arises as to the interpretation of the provisions of this Act, or the applicability of any of its provisions in respect of any land, the matter shall be referred to the Governor of Assam whose decision shall be final.

B. C. BARUA, Secy. to the Govt. of Assam, Law Deptt.